

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:3881
ANSWERED ON:31.07.2009
AUDITING OF PANCHAYATI RAJ INSTITUTIONS
Thomas Shri P. T.

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) whether in many of the States, including Kerala, the local bodies and Panchayati Raj Institutions are not maintaining proper accounts resulting in financial mismanagement;
- (b) if so, the details thereof, State-wise; and
- (c) the action taken by the Government in this regard?

Answer

MINISTER OF PANCHAYATI RAJ(Dr. C. P. JOSHI)

(a) and (b): The supervision over maintenance and audit of accounts of local bodies and Panchayati Raj Institutions (PRIs) is the responsibility of the State Governments. State-wise details of the status of maintenance of accounts by PRIs are not maintained by the Central Government.

(c): The Comptroller and Auditor General of India (C&AG) has been entrusted with the task of providing technical guidance and support to the States for maintenance of accounts of the local bodies and their audit. Support by C&AG also includes assistance in audit standards, audit planning, improved audit methodology and professional training.